

Item-1

5.09.2008

MA-422/2008

MA-423/2008

OA-3338/2002

Present: None for applicant.

Sh. R.N.Singh, counsel for respondent No. 1.

Sh. J.B.Mudgil, counsel for respondent, UPSC.

Counsel for newly impleaded party, UPSC states that a copy of the order passed in OA-3338/2002 dated 31.5.2004 may be given to him for compliance by the UPSC. Counsel for respondents No.1 agrees to give a copy of the OA as well as copy of order passed in OA to UPSC.

Respondent No.1 had sought three months more time for compliance of the report, which time is over. However, considering the fact that UPSC had been recently impleaded as a party and does not have a copy of the OA and order passed by the Tribunal in OA, we extend the time by three more months from today. With this observation, MA is disposed of.

  
( JOG SINGH )  
Member (J)

  
( L.K. JOSHI )  
Vice Chairman (A)

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